

TO BE PUBLISHED IN PART II SECTION 3(11) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA  
 CENTRAL BOARD OF DIRECT TAXES  
 NEW DELHI: DATED THE 9th December, 1976.

NOTIFICATION  
INCOME TAX

NO.1576 (F.No.191/30/76-IT(AI)): In exercise of the powers conferred by section 126 of the Income-tax Act, 1961 (43 of 1961) the Central Board of Direct Taxes hereby makes the following amendments to the Schedule appended to its Notification No.1240 (F.No.187/11/75-IT(AI)) dated 21.2.76.

The entries under columns 1 to 5 against S.No.83 shall be substituted by the following:-

S.No. (1)	Persons (2)	I.T.O. (3)	I.A.C. (4)	A.A.C. (5)	C.I.T. (6)
83.	Persons not domiciled in India and persons who even if domiciles in India at the time of their departure have in the opinion of Income-tax authority no intention of returning to India and persons who are not previously assessed any where in India and who apply for the Certificate prescribed under section 230(1) of the I.T.Act, 1961 to the I.T.O. Foreign Section, Pune.	I.T.O. Foreign Section. Pune.	I.A.C. Pune, Range-1. Pune.	A.A.C. Pune-1. Range-1. Pune.	C.I.T. Pune-1. Pune.

Sd/-

( M. SENASTRI )

UNDER SECY. GENERAL BOARD OF DIRECT TAXES

To

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 Mayapuri Industrial Area (Near Rajouri Garden).  
New Delhi.

Copy to:-

1. All Commissioners of Income-tax.
2. Directors of Inspection (IT)/(P&S)/(P&FR)/(Inv.), New Delhi.
3. Director of Q&M Services (Income-tax), 1st Floor, Awan-e-Ghalib, Matu Sundri Lane, New Delhi (5 copies).